

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 218**  
**(IB)-1018(ND)2018**  
**IA-1612/2024**

**IN THE MATTER OF:**  
**M/s. Sharad Vadehra**

... **Appellant/Petitioner**

**Versus**

**M/s. Homestead Infrastructure Development Pvt. Ltd.** ...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant :**

**For the Respondent :** ADV. NEERAJ SHARMA & ADV. MEGHNA  
VERMA in IA NO. 1612/2024

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1612/2024:** As prayed by Mr. Abhishek Anand, Ld. Counsel appearing for the Petitioner, one week time is granted for filing the reply.

List on 24.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**